

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 207

New IA/1894/ND/2024 in IB/991/ND/2018

IN THE MATTER OF:

M/s Universal Enterprises	...	Applicant
Versus		
Aastha Surgimed Ltd.	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 24.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Vishal Agarwal, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1894/ND/2024

This is an application to take on record the Twelfth Quarterly Progress Report in the liquidation process of Aastha Surgimed Limited pursuant to Regulation 15 of Insolvency & Bankruptcy Board (Liquidation Process) Regulations, 2016. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)